

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

CP/CA No. 214/2016

**IN THE MATTER OF:**

<b>Smt. Sadhna Gupta</b>	....	<b>APPLICANT / PETITIONER</b>
<b>Vs</b>		
<b>M/s Patr Buildcon Pvt. Ltd.</b>	....	<b>RESPONDENT</b>

**SECTION:**

**Under Section 433(e) 434, 439**

**Order delivered on 22.08.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**For the APPLICANT / PETITIONER** :- Mr. Krishnendu Datta, Advocate


**For the RESPONDENT** :-

**ORDER**

Learned Counsel for the applicant is present and request for an adjournment. The matter is adjourned to 28<sup>th</sup> August 2017 for further consideration of the application by the Hon'ble Principal Bench.

Post the matter on 28<sup>th</sup> August 2017.

  
**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**

  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**